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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 1028/2024, I.A. 45300/2024, I.A. 45301/2024 & I.A.26192/2025**

ANI MEDIA PVT. LTD.

.....Plaintiff

Through: Mr. Sidhant Kumar, Mr. Lahar Jain,
Mr. Akshit Mago, Ms. Manyaa
Chandok, Ms. Anshika Saxena and
Ms. Lahar Jain, Advocates.

versus

OPEN AI OPCO LLC

.....Respondent

Through: Mr. Amit Sibal, Senior Advocate with
Mr. Sanjeev Kapoor, Mr. Nirupam
Lodha, Mr. Madhav Khosla, Mr.
Gautam Wadhwa, Ms. Moha
Paranjpe, Mr. Abhi Udai Singh
Guatam, Ms. Rebecca Cordoso, Mr.
Hardik Malik, Ms. Vanshika
Thapliyal, Mr. Rajat Bector, Mr.
Aditya Gupta, Ms. Asavari Jain, Mr.
Shuvam Bhattacharya, Ms. Vani
Kaushik, Ms. Ridhie Bajaj, Ms.
Jahnavi Sindhu, Ms. Aishwarya Kane
and Mr. Sauhard Alung, Advocates.
Mr. Kapil Sibal, Mr. Arvind P. Datar,
Mr. Shashank Mishra, Mr. Akshi
Rastogi, Mr. Parv Kaushik and Mr.
Suvaroop Saha Roy, Advocates for
Broadband India Forum (BIF)
Professor Arul George Scaria, *Amicus
Curiae. (Through video-conferencing)*
Mr. Adarsh Ramanujan, *Amicus
curiae.*
Mr. Ankit Sahni, Ms. Kritika Sahni,



Mr. Chirag Ahluwalia, Mr. Mohit Maru, Ms. Tanisha Sharma, Advocates for the Federation of Indian Publishers, Intervenor in I.A. No. 470 of 2025

Mr. Ameet Datta, Mr. Harsh Kaushik, Ms. Riddima Sharma, Mr. Akshay Nagarajan, Ms. Rishikaa and Ms. Gauri Khanna, Advocates for Intervenors DNPA & IMI

Ms. Haripriya Padmanabhan, Senior Advocate with Mr. Shrutanjaya Bhardwaj, Mr. Akshat Agrawal, Mr. Tushar Srivastava, Mr. Shourya Das Gupta, Ms. Siddhi Nagwekar, Ms. Yashi Bajpai and Mr. Yash Tayal, Advocates for Intervenor/Flux AI Labs

Mr. Adarsh Ramanujan and Mr. Parth Singh, Advocate, *Amicus Curiae*

CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL

ORDER
27.03.2026

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I.A. 45300/2024 (under Order XXXIX Rule 1 and 2 CPC)

1. Closing arguments on behalf of *Amici Curiae*, Mr. Adarsh Ramanujan and Professor Arul George Scaria, stand concluded.
2. Accordingly, judgment is reserved.
3. Additional compilation of judgments on behalf of *Amicus Curiae*, Professor Arul George Scaria, has been sent through e-mail to the Court Master. Note on closing arguments on behalf of *Amicus Curiae*, Mr. Adarsh Ramanujan has been sent through e-mail to the Court Master and the hard



copy has been handed over in court.

3.1. Let the same be taken on record.

4. Permission is given to counsel to place on record notes of submissions that have already been handed over in Court during the course of hearings.

5. In respect of the submissions made today, Professor Scaria as well as Mr. Amit Sibal, Senior Counsel appearing on behalf of the defendant, are permitted to place on record notes of submissions within one (1) week from today.

AMIT BANSAL, J

MARCH 27, 2026
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